

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Office of the Registrar General, Camp Srinagar)


ORDER

No. 612/GS

Dated 01.12.2020

After taking feedback with regard to the prevailing situation due to the spread of COVID-19 infection and also the latest SOPs and Guidelines of the Government in vogue, by virtue of the Full Court Resolution dated 31.5.2020, the High Court Order no. 456/GS dated 12.10.2020, read with Order no. 529 dated 02.11.2020, is extended up to 15th December, 2020.

By Order


(Jawad Ahmed)
Registrar General

No.17955-66/GS

Dated 01.12.2020

Copy to the:

1. Principal Secretary to Hon'ble The Chief Justice, High Court of J&K for information of Hon'ble The Chief Justice.
2. Secretary to Hon'ble Mr/Mrs Justice _____
.....for information of His/Her Lordship.
3. Secretary to Government, Department of LJ&PA , Civil Secretariat, Jammu.
4. Registrar Vigilance, High Court of J&K. Jammu.
5. Registrar Computers, High Court of J&K, Jammu.
6. Registrar Judicial, High Court of J&K, Jammu/Srinagar
7. Registrar Rules, High Court of J&K, Jammu.
8. All Principal District Judges of the UTs of Jammu and Kashmir and Ladakh,
9. Administrative Officer, Office of the Advocate General, J&K, Srinagar.
10. President, all Bar Associations in UTs of J&K and Ladakh
.....for information and compliance
11. Incharge NIC for uploading the same on the official website of the High Court of J&K.
12. Office file


Registrar General